IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, KOLKATA

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No. 25 of 2006

(Arising out of Order-in-Appeal No. 15/ST/B-II/06 dated: 20.03.2006 passed by Commissioner of Customs (Appeals), of Central Excise & Customs, Bhubaneswar.)

M/s. Sainik Mining & Allied Services Limited
(Basundhar (East) OCP, Basundhara, Dist:Sundergarh-770076.)

...Appellant

VERSUS

M/s. Commissioner of CGST & CX, Rourkela Commissionerate
(KK-42, Civil Township, Rourkela-769012.)

...Respondent

APPERANCE :
Mr. Katrik Kurmi, Advocate for the Appellant
Mr. Krishnendu Chowdhury, Authorized Representative for the Respondent

CORAM:
HON'BLE MR. R. MURALIDHAR MEMBER (JUDICIAL)
HON'BLE MR. K. ANPAZHAKAN MEMBER (TECHNICAL)

FINAL ORDER No. 77454/2023

DATE OF HEARING : 03.11.2023
DATE OF DECISION : 03.11.2023

PER: R. MURALIDHAR :

The Ld. Counsel submits that since he has been directed by the Appellant to withdraw the Appeal. Accordingly, the Appeal is dismissed as withdrawn.

(Dictated and pronounced in the open Court)

Sd/-

(R. Muralidhar)
Member (Judicial)

Sd/-
(K. Anpazhakan)
Member (Technical)

Pinaki